

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI P. VENKATASUBBALAH):**

(a) No general criteria has been laid down for publishing the Civil Lists of the various Central Services by the Department of Personnel and Administrative Reforms. Civil lists or seniority lists are published by the concerned cadre controlling authorities for their administrative purposes.

(b) There is no scheme for collecting the information in regard to the civil lists centrally in the Department of Personnel and Administrative Reforms. Hence, the information is not available in the Department of Personnel and Administrative Reforms.

(c) and (d) The publication of the Civil Lists is the concern of the respective cadre controlling authorities. It is, therefore, not considered necessary to publish them centrally from the Department of Personnel and Administrative Reforms.

**State-wise distribution and Import of
Cement**

2295. Shri B. R. NAHATA:
SHRI AMARSINH
RATHAWA:
SHRI SAMAR MUKHERJEE:

Will the Minister of INDUSTRY be pleased to state:

(a) how much cement has been quarterly demanded and allotted to different States and territories during the last three years including this year and how much has been supplied to them;

(b) what are the criteria of allotment of cement to States for public sector, industrial sector and private use;

(c) how much cement has been imported in the current year and how much has been allotted to each State; and

(d) what are the main reasons for short supply?

**THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (SHRI
CHARANJIT CHANANA):**

(a) The demands of the State Governments are not collected on quarterly basis. A Statement of quarterly allocations including *ad hoc* allocations and supplies of cement to the States/Union territories during the years 1977, 1978, 1979 and upto three quarters of 1980 is laid on the Table of the House. [Placed in Library. See No. LT-LT-22 180]

(b) The States are given bulk allocations every quarter on the norms of past consumption and overall availability of cement. The States are free to sub-allocate the bulk allotment at their disposal among public sector, industrial sector and public use.

(c) A quantity of 16,67,499 tonnes of cement has been imported during the period from 1-1-1980 to 30-9-80. A statement showing Statewise despatches of imported cement during this period is laid on the Table of the House. [Placed in Library. See No. LT- 180]

(d) Main reasons for shortfall in supply are non-materialisation of anticipated production and difficulties experienced in transportation of cement.

**Introduction of annual encashment of
leave in Government Offices**

2296. SHRI SURAJ BHAN, M. P.:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether, in some public undertakings, the employees are entitled to get their leave encashed annually and this scheme has resulted in improvement of efficiency and more production;

(b) if so, whether Government propose to consider introducing the annual encashment of leave in all Government Offices; and

(c) if not, the reasons therefor?